

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(C/ACT) 70/KOB/2024 in CP/13/KOB/2022
SECTION	RULE 11 NCLT.
NAME OF PARTIES	M/S CASINO HOTELS LTD & 11 OTHERS V/S K C THOMAS & 37 OTHERS .
PETITIONERS ADVOCATE/ PROFESSIONAL	MENON & PAI.
RESPONDENTS ADVOCATE/ PROFESSIONAL	K S RAVICHANDRAN & S MANJULADEVI.

15 April 2024

ORDER

IA(C/ACT) 70/KOB/2024 in CP/13/KOB/2022

Learned Counsel, Mr. Paulose C Abraham appears physically on behalf of the Applicants (Respondents 1 to 12 in the main CP/13/KOB/2022). Respondents are represented physically by Learned Authorised representative, Mr. K S Ravichandran along with Learned Counsel, Ms. Manjula Devi and Learned Counsel, Ms. Srinithi.

This is an IA bearing No. 70/KOB/2024 filed by the Applicants (Respondents 1 to 12 in the main CP/13/KOB/2022) to place on record some additional documents.

In the present application, the applicants have prayed for various reliefs, which read as under:

- i. To substitute the document marked as Annexure B12 in the Reply dated 29.09.2022 filed by the Respondents in CP/13/KOB/2022 with the document produced as Annexure B1 along with the present IA;*
- ii. To take on record the document produced as Annexure B2 along with the present IA as an additional document produced by the Applicants and to mark the same as Annexure B31;*

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- iii. *To take on record the Annexure B3 along with the present IA as an additional document produced by the Applicants and to mark the same as Annexure B32; and*
- iv. *To take on record the document produced as Annexure B4 along with the present IA as an additional document produced by the Applicants and to mark the same as Annexure B33.*

On taking note of the oral submissions of the Counsel appearing for the Applicants (Respondents 1 to 12 in the main CP/13/KOB/2022) and the no objection stated by the Counsel appearing for the Respondents (Petitioners in the main CP), this bench allows the reliefs as prayed for.

Counsel for the Applicants is directed to carry out the necessary amendments during the course of the day and serve the amended copy on the petitioner in the main CP.

With the aforesaid observations, this IA(C/ACT)70/KOB/2024 is **allowed and disposed of.**

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**